

[Mr. Speaker]

wrong or right. If you want, you can change them. I do not think it applies to others and not to you. You are in the Rules Committee and have been taking active part in its deliberations. The rules provide that when there is no time or for any other reason, the House is adjourned, only a written statement is to be laid on the Table of the House.

SHRI JYOTIRMOY BOSU: This is a very unusual type of statement...

MR SPEAKER: May be usual or unusual. I have not heard any usual statement from you; it is always unusual. Fortunately, for two days you were not here, the work was going on smoothly.

**RAILWAYS RED TARIFF (FIFTH AMENDMENT) RULES, 1978**

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN):** I beg to lay on the Table a copy of the Railways Red Tariff (Fifth Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 913 in Gazette of India dated the 15th July, 1978, issued under section 47 of the Indian Railways Act, 1890. [Placed in Library. See No. LT-2584/78]

**NOTIFICATIONS UNDER INCOME-TAX ACT, 1961, WEALTH TAX (AMENDMENT) RULES, 1978, ETC.**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH):** I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

(i) The Income-tax (Third Amendment) Rules, 1978, published in Notification No. S.O. 222(E) in Gazette of India dated the 31st March, 1978.

(ii) The Income-tax (Fourth Amendment) Rules, 1978, published in Notification No. S.O. 351(E)

in Gazette of India dated the 24th May, 1978.

(iii) The Income-tax (Fifth Amendment) Rules, 1978, published in Notification No. S.O. 355(E) in Gazette of India dated the 25th May, 1978.

(iv) The Income-tax (Sixth Amendment) Rules, 1978, published in Notification No. S.O. 363(E) in Gazette of India dated the 29th May, 1978.

(v) The Income-tax (Seventh Amendment) Rules, 1978, published in Notification No. S.O. 433(E) in Gazette of India dated the 7th July, 1978.

(vi) The Income-tax (Eighth Amendment) Rules, 1978 published in Notification No. S.O. 464(E) in Gazette of India dated the 24th July, 1978 [Placed in Library. See No. LT-2585/78]

(2) A copy of the Wealth-tax (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 434(E) in Gazette of India dated the 7th July, 1978 under sub-section (4) of section 46 of the Wealth-tax Act, 1957. [Placed in Library. See No. LT-2586/78.]

(3) A copy of the Gift-tax (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 435(E) in Gazette of India dated the 7th July, 1978, under sub-section (4) of section 46 of the Gift-tax Act, 1958. [Placed in Library. See No. LT-2587/78.]

(4) A copy of the Companies (Profits) Surtax (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 436(E) in Gazette of India dated the 7th July, 1978, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964. [Placed in Library. See No. LT-2588/78.]

(5) A copy of the Interest-tax (Amendment) Rules, 1978 (Hindi